

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 948 OF 2019 IN
DFR NO. 904 OF 2019**

Dated : 9th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**BSES Rajdhani Power Limited & Anr.
Vs.**

...Appellant(s)

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza
Ms. Divya Anand

Counsel for the Respondent (s) : Ms. Poorva Saigal
Ms. Tanya Sareen for R-1

Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R-12

ORDER

IA NO. 948 OF 2019

(Application for condonation of delay in filing the appeal)

In this application, the Applicant/Appellant has prayed that 35 days' delay in filing the appeal may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, the delay in filing the appeal is condoned. The application is disposed of.

DFR No. 904 of 2019

Affidavit of service shall be filed by next date of hearing.

Registry is directed to number the appeal and list the matter on **30.07.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/nr

**(Justice Manjula Chellur)
Chairperson**